



satisfaction of learned S.D.J.M., Koderma in connection with Domchanch P.S. Case No.13 of 2020 **with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

In case the opposite party No.2 does not appear before learned S.D.J.M., Koderma on 19.04.2021, still the petitioner will be enlarged on bail on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Koderma in connection with Domchanch P.S. Case No.13 of 2020 **with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case with further condition that he will resume conjugal life with the opposite party No.2 as and when the opposite party No.2 joins him for resuming the conjugal life and keep and maintain her with dignity and honour as his lawful wife** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure”.

The order dated 17.09.2020 passed in A.B.A. No.4078 of 2020 is modified to the aforesaid extent only.

This criminal miscellaneous petition is disposed of accordingly.

**(Anil Kumar Choudhary, J.)**